

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II
SPECIAL BENCH

24. C.P.(IB)-1124(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

NAME OF THE PARTIES:- Rakesh Dharamdas Talreja

Section: 94(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 1124(MB)2023

Presence:-

None

... for Petitioner

None

... for Respondent/PG

No representation from either side. A perusal of the record reveals that on the last date of the hearing, Petitioner was directed to submit a copy of the deed of guarantee, which has not yet been placed on record. The last and final opportunity is granted to the Petitioner to submit a copy of the deed of guarantee at least two days before the next date of hearing, failing which Petitioner shall be dismissed. List this matter for further consideration before the regular bench on **18.09.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)